

S.L No. 195

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.65/2025/EZ**

In The Matter of:-

Narattam Datta Ray

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)

**REPORT OF THE FACT FINDING COMMITTEE ON AFFIDAVIT ON BEHALF OF  
RESPONDENT NUMBER 01, THE DISTRICT MAGISTRATE & COLLECTOR,  
NORTH (24) PARGANAS, AT BARASAT**

INDEX

SL	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit		1-8
2.	Report of the Fact finding Committee	'R-1'	9-67

Filed by:

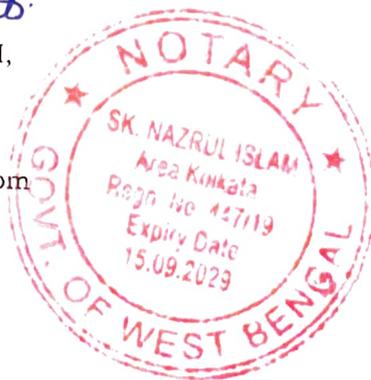
*Sibojyoti Chakrabarti*

Mr. SIBOJYOTI CHAKRABARTI,  
Advocate,

State of West Bengal

(M): 9007035534

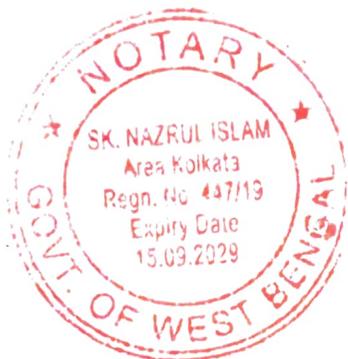
Email: subho.advocate@gmail.com



10 JUL 2025



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EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.65/2025/EZ**



In The Matter of:-

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..... Applicant

- Versus-

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**REPORT OF THE FACT FINDING COMMITTEE ON AFFIDAVIT ON BEHALF OF  
RESPONDENT NUMBER 01, THE DISTRICT MAGISTRATE & COLLECTOR,  
NORTH (24) PARGANAS, AT BARASAT**

I, Sri Sharad Kumar Dwivedi, Son of Hriday Narayan Dwivedi, aged about 44 years, by faith-Hindu, by occupation- Government Service, now posted as District Magistrate and Collector, North (24) Parganas, having office at New Administrative Building, District- North (24) Parganas, Barasat, Kolkata: 700124, do hereby solemnly affirm and declare as follows: -

1. That I am the District Magistrate and Collector, North (24) Parganas and herein, I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.
2. That this Fact Finding Report in the form of Affidavit is filed in compliance and obedience to the Solemn Order dated 16.04.2025, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata,
3. That the instant Original Application has been registered on the basis of a letter petition dated 26.03.2025 and 31.03.2025 received in the Office of the Registry, Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata filed by

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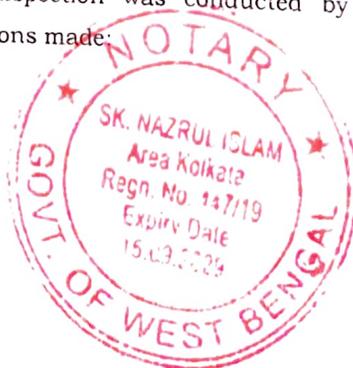
the Applicant, Narattam Datta Ray, Reckjoani Grambasi Brinda alleging that a large pond measuring about four to five bighas opposite the playing field of the R.F.A. Club is being filled up particularly during night hours on an alleged permission granted by the District Magistrate without adhering to proper administrative procedures and contending therewith it's adverse environmental impact.

4. That on 16.04.2025, while hearing the matter, the Hon'ble Tribunal was pleased to implead District Magistrate & Collector, District- North (24) Parganas, Department of Environment, Government of West Bengal and West Bengal Pollution Control Board, through its Member Secretary as party respondents to the instant Original Application and the Hon'ble Tribunal has been further pleased to constitute a Fact-Finding Committee comprising of the District Magistrate, District-North (24) Parganas or his representative not below the rank of Additional District Magistrate (ADM) and Senior Scientist, West Bengal Pollution Control Board and directed the committee so formed to visit the site in question and thereafter submit a Fact Finding Report on affidavit within four weeks with regard to the allegations made in the letter petition.

5. That in compliance with the above mentioned solemn order dated 16.04.2025 passed by the Hon'ble Tribunal in the instant matter, the concerned site pertaining to Plot No. 579, Mouza - Reckjoani (J.L. No. 13), was inspected/enquired on 02.05.2025 and 13.05.2025 in the presence of the representative of the District Magistrate, North (24) Parganas and Senior Scientist, West Bengal Pollution Control Board, concerned survey knowing officials and officials from the office of the Block Land and Land Reforms Officer, Rajarhat.

6. That although, the enquiry was conducted on 02.05.2025 and 13.05.2025, however, due to want of procedural completion, the report on affidavit could not be filed on the next date of hearing on 19.05.2025 and the District Magistrate, North-24 Parganas through his representing Ld. Counsel, had prayed for two weeks' further time to file Joint Committee Report.

7. That as per the Solemn Order the inspection was conducted by the Committee Members and the following observations made:

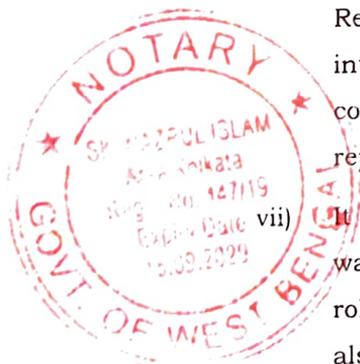


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The concerned site pertaining to Plot No. 579, Mouza - Reckjoani (J.L. No. 13), was inspected/enquired on 02.05.2025 and 13.05.2025 in the presence of the representative of the District Magistrate, North (24) Parganas and Senior Scientist, West Bengal Pollution Control Board, concerned survey officials and officials from the office of the Block Land and Land Reforms Officer, Rajarhat.

Alleged cause of action:

- i) It has been alleged that there is a large pond measuring around four to five bighas pertaining to Plot No. 579, Khatian No. 1176, Mouza - Reckjoani (J.L. No. 13), situated near 211 Bus Road of Rajarhat, opposite of the playing field of the R.F.A. Club.
- ii) It has been claimed that the said water body is century old and recently there has been attempt of filling up the said water body.
- iii) It has been claimed that the Police authorities have informed that the permission to fill up the said pond has been granted by the District Magistrate.
- iv) It has been claimed that the Police authorities have threatened the local villagers who have opposed the filling up of the concerned water body.
- v) It has been claimed that due to villager's protest, the filing up of the concerned pond has temporarily been halted.
- vi) Relying on rumours about the pond has been sold for promotional purposes and the above claims, the local villagers and/or Reckjoani Grambasi Brinda did forward a request for immediate intervention and prevention against the act of filling up of the concerned pond, before different State authorities and people's representatives.
- vii) It has been contended in the said letter of request that the said water body is a point of pride for the village and plays an important role in environmental conservation of the surrounding locality as also prayed therein that the pond remain intact for the purpose of





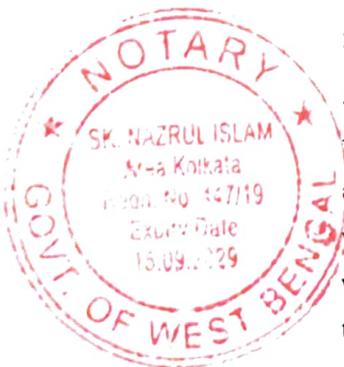
essential benefit of the community and preservation of environment.

Facts perceived through enquiry from the Land administrative authorities:

1) Recorded classification of L.R. Plot No. 579, Mouza - Reckjoani (J.L. No. 13) under the Rajarhat Block is 'PUKUR' having total area of 0.74 Acre.

2) On perusal of office records at the office of the District Land and Land Reforms Officer, North (24) Parganas, it appears that vide Conversion Case No. 822, 824, 826, 827, 828, 829, 830, 831, 833, 834, 836, 837, 838, 841, 842, 843, 844 and 845 of 2024, Collector under section 4C of West Bengal Land Reforms Act, 1955 read with Rule 5A of the West Bengal Land Reforms Rules, 1965, i.e., the District Land and Land Reforms Officer, North (24) Parganas has accorded permission for conversion of use of the total 0.74 Acre of the said L.R. Plot No. 579 from PUKUR' to 'BAHUTAL ABASON' in terms of creation of compensatory water body in L.R. Plot No. 413 and 423 (Total quantum amounting to 0.77 Acre), Mouza-Jagadishpur, J.L. No. 27 under the same Block. Such permission for creation of water body over the said two plots were from recorded classification 'BAGAN' and 'DANGA' respectively to 'PUKUR' vide Conversion Case No. 726, 754, 740, 742, 757, 746, 737, 739, 749, 730, 744, 758, 750, 753, 755, 728, 751 and 734 of 2025.

3) It is apparent from office records that as per the law laid down under the said section of the said Acts read with the said Rule, as amended up to date, opportunity of hearing was provided, enquiry was conducted, affidavit in stipulated Form 1B was submitted along with stipulated Form 1A, 'No Objection' from the authorities under the Fisheries Department was obtained before final adjudication of



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the matter and such permission for conversion of land use of the concerned plot of land was accorded.

4) Notification vide No. 4297-LR/1A-05/07 GE(M), the 17th September, 2009, through the amended Rule 5A (5) of the said Rules, expressly empowers the District Land and Land Reforms Officer in terms of disposal of any application for conversion of land use. The Broad jurisdiction in terms of adjudication of application for conversion of land use were notified vide No. 4296-LR/ 1A-05/07 GE(M), the 17th September, 2009. Both the notifications are made part of the present fact-finding report for ready appraisal.

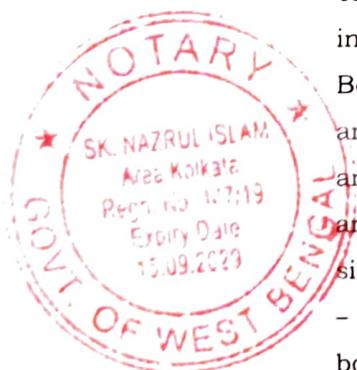
5) That the compensatory water body over 0.77 Acres of the said two Plot Nos. 413 and 423, Mouza- Jagadishpur, J.L. No. 27 under the Rajarhat Block has already been created.

6) The L.R. Plot No. 579, Mouza - Reckjoani (J.L. No. 13) under the Rajarhat Block has not yet been materially converted to 'BAHUTAL ABASAN' from 'PUKUR', possibly due to the objection and resistance raised by the local villagers.

7) The relevant plot information, sketch map and photographs of the site captured during enquiry are made part of the present fact finding enquiry report.

Observation from the end of West Bengal Pollution Control Board:

The pond located at Reckjoani, Rajarhat, North (24) Parganas, was inspected on 02.05.2025 and 13.05.2025 by officials from the West Bengal Pollution Control Board along with a team of District Land and Land Reforms Officials in presence of the complainants raising an environmental complaint involving the pond. The complainants are mainly alleging that the pond is being filled up. The pond is situated at Plot No. 579, Mouza - Reckjoani, P.S. Rajarhat, District - North (24) Parganas. The said pond was found surrounded by the boundary wall of other plot in the Western side, pond at separate



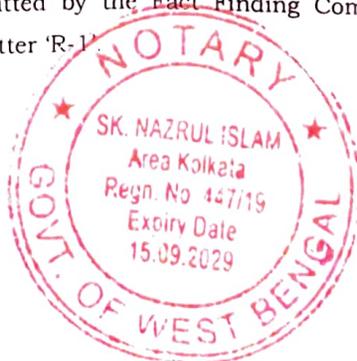


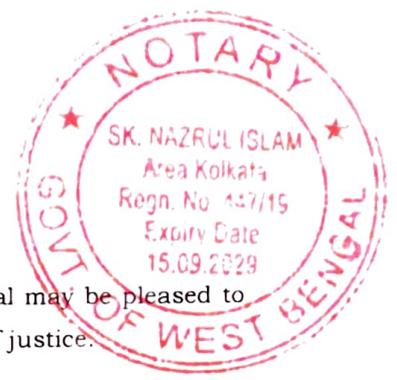
plot in the East, in the Northern side 211 no. bus road and in the Southern side some other plots comprising trees and plants. The pond was found fully covered with water hyacinth and aquatic plants. Water sampling could not be done as the sampling point was inaccessible. No sign of filling up of the pond at plot no. 579 was noted during inspection.

Conclusion of the Committee Report:

- 1) The District Land and Land Reforms Officer, North (24) Parganas under the aegis of section 4C of the West Bengal Land Reforms Act, 1955 read with Rule 5A of the West Bengal Land Reforms Rules, 1965 has accorded permission for conversion of land use of the concerned plot of land in terms of creation of compensatory water body bearing grater quantum of land from the concerned water body and such has been done following the mandates and procedure envisaged under the said Act and Rules as amended up to date.
- 2) The Original Applicant has not produced any document to prove that such permission for conversion of land use of the concerned water body, has ever been challenged before the appropriate appellate authority under section 54 of the said Act, i.e., the concerned Divisional Commissioner herein.
- 3) Therefore, at this stage, the conversion of land use of the concerned water body, is as per the procedure established by law and cannot be termed as illegal. 4) If any concerned is aggrieved with the order for permission of the land use of the concerned plot of water body, he may seek remedy by way of filing appeal under section 54 of the West Bengal Land Reforms Act, 1955.

Photocopy of the Report submitted by the Fact Finding Committee is annexed herewith and marked with the letter 'R-1'





8. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

9. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 6 and part of 7 are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Sharad Kumar Dwivedi

Deponent

Identified by me

Sibojyoti Chakrabarti

Advocate

State of West Bengal

10.07.2025

**Verification**

I, Sharad Kumar Dwivedi, son of Sri Hriday Narayan Dwivedi, District Magistrate and District Collector, North (24) Parganas, having my office at Barasat, North 24 Parganas do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the 10<sup>th</sup> day of July, 2025.

4/7

Sharad Kumar Dwivedi

Deponent

Identified by me

Sibojyoti Chakrabarti

Advocate

State of West Bengal

10.07.2025

Solemnly Affirmed and  
Declared before me on the  
Identification of the Advocate

SK

Notary

SK Nazrul Islam  
Notary, Govt. of W.B.  
Govt. No. 447/19  
City Civil Court, Calcutta

10 JUL 2025

**Fact finding report of the committee constituted under the solemn direction dated 16.04.2025 of the Hon'ble National Green Tribunal (Eastern Zone Bench) in Original Application No. 65/2025/EZ in the matter of Narattam Datta Ray Vs - State of West Bengal & Ors.**

**Introduction:** In compliance with the above-mentioned solemn order dated 16.04.2025 passed by the Hon'ble N.G.T. (E.Z.) in the above-mentioned matter, the concerned site pertaining to Plot No. 579, Mouza - Reckjoani (J.L. No. 13), was inspected/enquired on 02.05.2025 and 13.05.2025 in the presence of the representative of the District Magistrate, North-24 Parganas and Senior Scientist, West Bengal Pollution Control Board, concerned survey knowing officials and officials from the office of the Block Land and Land Reforms Officer, Rajarhat.

**Alleged cause of action:**

- i) It has been alleged that there is a large pond measuring around four to five bighas pertaining to Plot No. 579, Khatian No. 1176, Mouza - Reckjoani (J.L. No. 13), situated near 211 Bus Road of Rajarhat, opposite of the playing field of the R.F.A. Club.
- ii) It has been claimed that the said water body is century old and recently there has been attempt of filling up the said water body.

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- iii) It has been claimed that the Police authorities have informed that the permission to fill up the said pond has been granted by the District Magistrate.
- iv) It has been claimed that the Police authorities have threatened the local villagers who have opposed the filling up of the concerned water body.
- v) It has been claimed that due to villager's protest, the filling up of the concerned pond has temporarily been halted.
- vi) Relying on rumours about the pond has been sold for promotional purposes and the above claims, the local villagers and/or Reckjoani Grambasi Brinda did forward a request for immediate intervention and prevention against the act of filling up of the concerned pond, before different State authorities and people's representatives.
- vii) It has been contended in the said letter of request that the said water body is a point of pride for the village and plays an important role in environmental conservation of the surrounding locality as also prayed therein that the pond remain intact for the purpose of essential benefit of the community and preservation of environment.



**Facts perceived through enquiry from the Land administrative authorities:**

1) Recorded classification of L.R. Plot No. 579, Mouza – Reckjoani (J.L. No. 13) under the Rajarhat Block is 'PUKUR' having total area of 0.74 Acre.

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3) It is apparent from office records that as per the law laid down under the said section of the said Act read with the said Rule, as

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amended up to date, opportunity of hearing was provided, enquiry was conducted, affidavit in stipulated Form 1B was submitted along with stipulated Form 1A, 'No Objection' from the authorities under the Fisheries Department was obtained before final adjudication of the matter and such permission for conversion of land use of the concerned plot of land was accorded.

4) Notification vide No. 4297-LR/1A-05/07 GE(M), the 17<sup>th</sup> September, 2009, through the amended Rule 5A (5) of the said Rules, expressly empowers the District Land and Land Reforms Officer in terms of disposal of any application for conversion of land use. The Broad jurisdiction in terms of adjudication of application for conversion of land use were notified vide No. 4296-LR/1A-05/07 GE(M), the 17<sup>th</sup> September, 2009. Both the notifications are made part of the present fact-finding report for ready appraisal.

5) That the compensatory water body over 0.77 Acres of the said two Plot Nos. 413 and 423, Mouza- Jagadishpur, J.L. No. 27 under the Rajarhat Block has already been created.

6) The L.R. Plot No. 579, Mouza - Reckjoani (J.L. No. 13) under the Rajarhat Block has not yet been materially converted to 'BAHUTAL ABASAN' from 'PUKUR', possibly due to the objection and resistance raised by the local villagers.

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7) The relevant plot information, sketch map and photographs of the site captured during enquiry are made part of the present fact-finding enquiry report.

**Observation from the end of West Bengal Pollution Control Board:**

The pond located at Reckjoani, Rajarhat, North-24 Parganas, was inspected on 02.05.2025 and 13.05.2025 by officials from the West Bengal Pollution Control Board, along with a team of District Land and Land Reforms Officials in presence of the complainants raising an environmental complaint involving the pond. The complainants are mainly alleging that the pond is being filled up. The pond is situated at Plot No. 579, Mouza – Reckjoani, P.S. Rajarhat, District – North-24 Parganas. The said pond was found surrounded by the boundary wall of other plot in the Western side, pond at separate plot in the East, in the Northern side 211 no. bus road and in the Southern side some other plots comprising trees and plants. The pond was found fully covered with water hyacinth and aquatic plants. Water sampling could not be done as the sampling point was inaccessible. No sign of filling up of the pond at plot no. 579 was noted during inspection.

**Conclusion**

1) The District Land and Land Reforms Officer, North-24 Parganas under the aegis of section 4C of the West Bengal Land Reforms Act, 1955 read with Rule 5A of the West Bengal Land Reforms Rules, 1965 has accorded permission for conversion of land use of the concerned



plot of land in terms of creation of compensatory water body bearing grater quantum of land from the concerned water body and such has been done following the mandates and procedure envisaged under the said Act and Rules as amended up to date.

2) The Original Applicant has not produced any document to prove that such permission for conversion of land use of the concerned water body, has ever been challenged before the appropriate appellate authority under section 54 of the said Act, i.e., the concerned Divisional Commissioner herein.

3) Therefore, at this stage, the conversion of land use of the concerned water body, is as per the procedure established by law and cannot be termed as illegal.

4) If any concerned is aggrieved with the order for permission of the land use of the concerned plot of water body, he may seek remedy by way of filing appeal under section 54 of the West Bengal Land Reforms Act, 1955.

22/07/2025  
A.D.M.&D.L.&L.R.O.  
North-24 Pgs.

22/07/2025  
Senior Scientist  
W.B.P.C.B.

পশ্চিমবঙ্গ সরকার



সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ



-দাগের ভথ্য-

জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০১৩]
মৌজা- রেকজোয়ারী	জে.এল.নং- ১৩	থানা- রাজারহাট
দাগ নং- ৫৭৯	শ্রেণী- শালি	জমির পরিমাণ(এ) - ০.৭৪
সাবেক দাগ নং- ৫৭৯		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
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৯৫৪০	শালি/পুকুর	০.০৫৫৬	০.০৩০০	এটিকে কনট্রাস ইনফ্রা এল এল পি ডিজাইনেটেড পার্টনার সাং-নিজ	
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2024 সালের ৪২৪ নং  
কনভার্সন কেস মূলে ৭৫৪০ নং  
খং-এর ০.০৩ একরের মধ্যে  
০.০৩ একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

৯৫৪১	শালি/পুকুর	০.০৫৫৬	০.০৩০০	এ টি কে হোমস্ এল এল পি ডিজাইনেটেড পার্টনার সাং-নিজ	
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2024 সালের ৪২২ নং  
কনভার্সন কেস মূলে ৭৫৪১ নং  
খং-এর ০.০৩ একরের মধ্যে  
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তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

৯৫৪২	শালি/পুকুর	০.০৫৫৬	০.০৩০০	প্ল্যাসিড রিয়েলটরস এল এল পি ডিজাইনেটেড পার্টনার সাং-নিজ	
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2024 সালের ৪২৬ নং  
কনভার্সন কেস মূলে ৭৫৪২ নং  
খং-এর ০.০৩ একরের মধ্যে  
০.০৩ একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

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Digitally signed by

Govt Of West Bengal  
Office of the Block Land & Land Reforms Officer  
----Plot Information-----

District- North 24 Parganas	Block- Rajarhat	[1507013]
Mouza- Rekjoyani	J.L.No-13	P.S.- Rajarhat
Plot no- 579	Classification- Shali	Area-0.74 acre
Sabek Plot No(RS). 579		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
9540	Shali/Pukur	0.0556	0.0300	ATK Contours Infra LLP Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.03 acre out of 0.03 acre of Khatian no. 9540 vide conversion case no.824 of 2024.
9541	Shali/Pukur	0.0556	0.0300	ATK Homes LLP Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.03 acre out of 0.03 acre of Khatian no. 9541 vide conversion case no.822 of 2024.
9542	Shali/Pukur	0.0556	0.0300	Placid Realtors LLP Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.03 acre out of 0.03 acre of Khatian no. 9542 vide conversion case no.826 of 2024.

পশ্চিমবঙ্গ সরকার  
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ  
-দাগের তথ্য-

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জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০১৩]
মৌজা- রেকজোয়ানী	জে.এল.নং- ১৩	থানা- রাজারহাট
দাগ নং- ৫৭৯	শ্রেণী- শালি	জমির পরিমাণ(এ)- ০.৭৪
সাবেক দাগ নং- ৫৭৯		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৯৫৪৩	শালি/পুকুর	০.০৫৫৬	০.০৩০০	এ টি কে ডুয়েলার্স এল এল পি ডিজাইনেটেড পার্টনার সাং-নিজ	

2024 সালের ৪২৭ নং  
কনভার্সন কেস মূলে ৭৫৪৩ নং  
খং-এর ০.০৩ একরের মধ্যে  
০.০৩ একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

৯৫৪৪	শালি/পুকুর	০.০৫৫৬	০.০৪০০	এ টি কে ব্রিকস এল এল পি ডিজাইনেটেড পার্টনার সাং-নিজ	
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2024 সালের ৪২৪ নং  
কনভার্সন কেস মূলে ৭৫৪৪ নং  
খং-এর ০.০৪ একরের মধ্যে  
০.০৪ একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

৯৫৪৫	শালি/পুকুর	০.০৫৫৬	০.০৪০০	এ টি কে ক্যাটেলস রিয়েলিটি প্রাঃ লিঃ ডিজাইনেটেড পার্টনার সাং-নিজ	
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2024 সালের ৪২৭ নং  
কনভার্সন কেস মূলে ৭৫৪৫ নং  
খং-এর ০.০৪ একরের মধ্যে  
০.০৪ একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

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Office of the Block Land & Land Reforms Officer  
---Plot Information---

District- North 24 Parganas	Block- Rajarhat	[1507013]
Mouza- Rekjoyani	J.L.No-13	P.S. Rajarhat
Plot no. 579	Classification Shali	Area-0.74 acre
Sabek Plot No(RS).-579		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
9543	Shali/Pukur	0.0556	0.0300	ATK Dwellers LLP Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.03 acre out of 0.03 acre of Khatian no. 9543 vide conversion case no.827 of 2024
9544	Shali/Pukur	0.0556	0.0400	ATK Bricks LLP Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.04 acre out of 0.04 acre of Khatian no. 9544 vide conversion case no.828 of 2024
9545	Shali/Pukur	0.0556	0.0400	ATK Cattles Reality LLP Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.04 acre out of 0.04 acre of Khatian no. 9545 vide conversion case no.829 of 2024.

পশ্চিমবঙ্গ সরকার  
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ  
-দাগের তথ্য-



জেলা- উত্তর ২৪ পরগনা	ব্লক- রাজারহাট	[১৫০৭০১৩]
মৌজা- রেকজোয়ানী	জে.এল.নং- ১৩	থানা- রাজারহাট
দাগ নং- ৫৭৯	শ্রেণী- শালি	জমির পরিমাণ(এ)- ০.৭৪
সাবেক দাগ নং- ৫৭৯		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়ভের/লেসীর বিবরণ	মন্তব্য
৯৫৪৬	শালি/পুকুর	০.০৫৫৫	০.০৫০০	কেজার প্রোপারটিস্ প্রাঃ লিঃ ডিজাইনেটেড পার্টনার সাং-নিজ	

২০২৪ সালের ৪৩০ নং  
কনভার্সন কেস মূলে ৭৫৪৬ নং  
খং-এর ০.০৫ একরের মধ্যে  
০.০৫ একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

৯৫৪৭	শালি/পুকুর	০.০৫৫৫	০.০৪০০	রেক্সা হাইরাইজ প্রাঃ লিঃ ডিজাইনেটেড পার্টনার সাং-নিজ	
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২০২৪ সালের ৪৩১ নং  
কনভার্সন কেস মূলে ৭৫৪৭ নং  
খং-এর ০.০৪ একরের মধ্যে  
০.০৪ একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

৯৫৪৮	শালি/পুকুর	০.০৫৫৫	০.০৫০০	এ টি কে স্টোনওয়ার্কস এল এল পি ডিজাইনেটেড পার্টনার সাং-নিজ	
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২০২৪ সালের ৪৩৩ নং  
কনভার্সন কেস মূলে ৭৫৪৮ নং  
খং-এর ০.০৫ একরের মধ্যে  
০.০৫ একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল



*Pranab Kumar Das*

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Office of the Block Land & Land Reforms Officer  
----Plot Information-----

District- North 24 Parganas	Block- Rajarhat	[1507013]
Mouza- Rekjoyani	J.L.No-13	P.S- Rajarhat
Plot no. 579	Classification- Shali	Area-0.74 acre
Sabek Plot No(RS) -579		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
9546	Shali/Pukur	0.0555	0.0500	Kejar Properties PVT. LTD. Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.05 acre out of 0.05 acre of Khatian no. 9546 vide conversion case no.830 of 2024.
9547	Shali/Pukur	0.0555	0.0400	Rexa High Rise PVT. LTD. Designated Partner Sang Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.04 acre out of 0.04 acre of Khatian no. 9547 vide conversion case no.831 of 2024.
9548	Shali/Pukur	0.0555	0.0500	ATK Stone Works LLP Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.05 acre out of 0.05 acre of Khatian no. 9548 vide conversion case no.833 of 2024.

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-দাগের তথ্য-

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জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০১৩]
মৌজা- রেকজোয়ানী	জে.এল.নং- ১৩	থানা- রাজারহাট
দাগ নং- ৫৭৯	শ্রেণী- শালি	জমির পরিমাণ(এ)- ০.৭৪
সাবেক দাগ নং- ৫৭৯		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৯৫৪৯	শালি/পুকুর	০.০৫৫৫	০.০৫০০	টি আর ইনফ্রা প্রোজেক্টস প্রাঃ লিঃ ডিজাইনেটেড পার্টনার সাং-নিজ	

2024 সালের 834 নং  
কনভার্সন কেস মূলে 9549 নং  
খং-এর 0.05 একরের মধ্যে  
0.05 একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

৯৫৫০	শালি/পুকুর	০.০৫৫৫	০.০৪০০	রেক্সা স্পেসেস প্রাঃ লিঃ ডিজাইনেটেড পার্টনার সাং-নিজ	
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2024 সালের 836 নং  
কনভার্সন কেস মূলে 9550 নং  
খং-এর 0.04 একরের মধ্যে  
0.04 একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

৯৫৫১	শালি/পুকুর	০.০৫৫৫	০.০৪০০	নীলগিরি ইনফ্রা প্রপারটিস এল এল পি ডিজাইনেটেড পার্টনার সাং-নিজ	
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2024 সালের 838 নং  
কনভার্সন কেস মূলে 9551 নং  
খং-এর 0.04 একরের মধ্যে  
0.04 একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

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Office of the Block Land & Land Reforms Officer  
---Plot Information---

District- North 24 Parganas	Block- Rajarhat	[1507013]
Mouza- Rekjoyani	J.L.No 13	P.S.- Rajarhat
Plot no. 579	Classification- Shali	Area-0.74 acre
Sabek Plot No(RS).-579		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
9549	Shali/Pukur	0.0555	0.0500	TR Infra Projects PVT. LTD. Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.05 acre out of 0.05 acre of Khatian no. 9549 vide conversion case no.834 of 2024.
9550	Shali/Pukur	0.0555	0.0400	Rexa Spaces PVT. LTD. Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.04 acre out of 0.04 acre of Khatian no. 9550 vide conversion case no.836 of 2024.
9551	Shali/Pukur	0.0555	0.0400	Nilgiri Infra Properties LLP Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.04 acre out of 0.04 acre of Khatian no. 9551 vide conversion case no.838 of 2024.

পশ্চিমবঙ্গ সরকার



সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ  
-দাগের তথ্য-

জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০১৩]
মৌজা- বেকজোয়ানী	জে.এল.নং- ১৩	থানা- রাজারহাট
দাগ নং- ৫৭৯	শ্রেণী- শালি	জমির পরিমাণ(এ)- ০.৭৪
মাবেক দাগ নং- ৫৭৯		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৯৫৫২	শালি/পুকুর	০.০৫৫৫	০.০৪০০	রেক্সা এপার্টমেন্টস প্রাঃ লিঃ ডিজাইনেটেড পার্টনার সাং-নিজ	

২০২৪ সালের ৪৩৭ নং  
কনভার্সন কেস মূলে ৯৫৫২ নং  
খং-এর ০.০৪ একরের মধ্যে  
০.০৪ একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

৯৫৫৩	শালি/পুকুর	০.০৫৫৬	০.০৫০০	রহরা রিয়েলটরস এল এল পি ডিজাইনেটেড পার্টনার সাং-নিজ	
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২০২৪ সালের ৪৪৪ নং  
কনভার্সন কেস মূলে ৯৫৫৩ নং  
খং-এর ০.০৫ একরের মধ্যে  
০.০৫ একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল

৯৫৫৪	শালি/পুকুর	০.০৫৫৫	০.০৪০০	রেক্সা রিয়েল এস্টেটস প্রাঃ লিঃ ডিজাইনেটেড পার্টনার সাং-নিজ	
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২০২৪ সালের ৪৪৫ নং  
কনভার্সন কেস মূলে ৯৫৫৪ নং  
খং-এর ০.০৪ একরের মধ্যে  
০.০৪ একর 'বহুতল আবাসন'  
তে শ্রেণী পরিবর্তনের অনুমোদন  
দেওয়া হল



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--- Plot Information ---

District- North 24 Parganas  
Mouza- Rekjoyani  
Plot no- 579  
Sabek Plot No(RS)- 579

Block- Rajarhat  
J.L No-13  
Classification- Shali

[1507013]  
P.S.- Rajarhat  
Area- 0.74 acre

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
9552	Shali/Pukur	0.0555	0.0400	Rexa Apartment PVT. LTD. Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.04 acre out of 0.04 acre of Khatian no. 9552 vide conversion case no.837 of 2024
9553	Shali/Pukur	0.0556	0.0500	Rahara Realtors LLP Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.05 acre out of 0.05 acre of Khatian no. 9553 vide conversion case no.844 of 2024
9554	Shali/Pukur	0.0555	0.0400	Rexa Real Estate Pvt. Ltd. Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.04 acre out of 0.04 acre of Khatian no. 9554 vide conversion case no.845 of 2024

পশ্চিমবঙ্গ সরকার



সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ



-দাগের তথ্য-

জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০১৩]
মৌজা- রেকজোয়ানী	জে.এল.নং- ১৩	থানা- রাজারহাট
দাগ নং- ৫৭৯	শ্রেণী- শালি	জমির পরিমাণ(এ)- ০.৭৪
মাবেক দাগ নং- ৫৭৯		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৯৫৫৫	শালি/পুকুর	০.০৫৫৬	০.০৫০০	অশ্বুদ কম্পট্রাকশন এল এল পি ডিজাইনেটেড পার্টনার সাং-নিজ	2024 সালের ৪৪৩ নং কনভার্সন কেস মূলে ৭৫৫৫ নং খং-এর ০.০৫ একরের মধ্যে ০.০৫ একর 'বহুতল আবাসন' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল
৯৫৫৬	শালি/পুকুর	০.০৫৫৬	০.০৫০০	অশ্বুদ বিল্ডকন প্রাঃ লিঃ ডিজাইনেটেড পার্টনার সাং-নিজ	2024 সালের ৪৪২ নং কনভার্সন কেস মূলে ৭৫৫৬ নং খং-এর ০.০৫ একরের মধ্যে ০.০৫ একর 'বহুতল আবাসন' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল
৯৫৫৭	শালি/পুকুর	০.০৫৫৬	০.০৪০০	অশ্বুদ প্রোপারটিস এল এল পি ডিজাইনেটেড পার্টনার সাং-নিজ	2024 সালের ৪৪১ নং কনভার্সন কেস মূলে ৭৫৫৭ নং খং-এর ০.০৪ একরের মধ্যে ০.০৪ একর 'বহুতল আবাসন' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল
		১.০০০০	০.৭৪		

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---Plot Information---

District- North 24 Parganas	Block- Rajarhat	[1507013]
Mouza- Rekjoyani	J.L.No 13	P.S.- Rajarhat
Plot no 579	Classification- Shali	Area 0.74 acre
Sabek Plot No(RS)-579		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
9555	Shali/Pukur	0.0556	0.0500	Ambud Construction LLP Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.05 acre out of 0.05 acre of Khatian no. 9555 vide conversion case no.843 of 2024.
9556	Shali/Pukur	0.0556	0.0500	Ambud Buildcon PVT. LTD. Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.05 acre out of 0.05 acre of Khatian no. 9556 vide conversion case no.842 of 2024.
9557	Shali/Pukur	0.0556	0.0400	Ambud Properties LLP Designated Partner Sang-Nijo	Accord sanction for conversion of Land to Bahutal Abasan measuring 0.04 acre out of 0.04 acre of Khatian no. 9557 vide conversion case no.841 of 2024.
		10000	0.74		



পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-



জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	থানা- রাজারহাট
দাগ নং- ৪১৩	শ্রেণী- বাগান	জমির পরিমাণ(এ)- ০.৪৩
সাবেক দাগ নং- ৪১৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৩৭৬৫	বাগান	০.০৪২৭	০.০২০০	অম্বুদ প্রপারটিস এল এল পি ডিরেক্টর সাং-নিজ	

2025 সালের 726 নং  
কনভার্সন কেস মূলে 3765 নং  
খং-এর 0.02 একরের মধ্যে  
0.02 একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৬৬	বাগান	০.০৪২৬	০.০২০০	এ টি কে ব্রিকস এল এল পি ডিরেক্টর সাং-নিজ	
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2025 সালের 754 নং  
কনভার্সন কেস মূলে 3766 নং  
খং-এর 0.02 একরের মধ্যে  
0.02 একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৬৭	বাগান	০.০৪২৬	০.০২০০	এ টি কে চ্যাটেলস্ রিয়েলটি প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	
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2025 সালের 740 নং  
কনভার্সন কেস মূলে 3767 নং  
খং-এর 0.02 একরের মধ্যে  
0.02 একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

28

Transfer of land

Govt Of West Bengal  
Office of the Block Land & Land Reforms Officer  
---Plot Information---

District- North 24 Parganas	Block- Rajarhat	[1507027]
Mouza- Jagadishpur	J.L.No-27	P.S.- Rajarhat
Plot no.-413	Classification- Bagan	Area-0.43 acre
Sabek Plot No(RS). 413		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
3765	Bagan	0.0427	0.0200	Ambut Properties LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3765 vide conversion case no. 726 of 2025.
3766	Bagan	0.0426	0.0200	ATK Bricks LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3766 vide conversion case no. 754 of 2025.
3767	Bagan	0.0426	0.0200	ATK Chattels Reality Pvt. Ltd. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3767 vide conversion case no. 740 of 2025.



পশ্চিমবঙ্গ সরকার  
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ  
-দাগের তথ্য-



জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	খানা- রাজারহাট
দাগ নং- ৪১৩	শ্রেণী- বাগান	জমির পরিমাণ(এ)- ০.৪৩
সাবেক দাগ নং- ৪১৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৩৭৬৮	বাগান	০.০৪২৬	০.০২০০	টি আর ইনফ্রা প্রোজেক্টস প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	

২০২৫ সালের ৭৪২ নং  
কনভার্সন কেস মূলে ৩৭৬৮ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৬৯	বাগান	০.০৪২৬	০.০২০০	কেজার প্রপারটিস প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৫৭ নং  
কনভার্সন কেস মূলে ৩৭৬৯ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৭০	বাগান	০.০৪২৭	০.০২০০	অশ্বুদ কন্সট্রাকশন এল এল পি ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৪৬ নং  
কনভার্সন কেস মূলে ৩৭৭০ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
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Govt Of West Bengal  
Office of the Block Land & Land Reforms Officer  
--- Plot Information ---

District North 24 Parganas	Block- Rajarhat	[1507027]
Mouza Jagadishpur	J.L.No 27	P.S.- Rajarhat
Plot no. 413	Classification- Bagan	Area-0.43 acre
Sabek Plot No(RS)-413		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
3768	Bagan	0.0426	0.0200	T.R. Infra Projects Pvt. Ltd. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3768 vide conversion case no.742 of 2025
3769	Bagan	0.0426	0.0200	Kezar Properties Pvt. Ltd. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3769 vide conversion case no.757 of 2025.
3770	Bagan	0.0427	0.0200	Ambud Construction LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3770 vide conversion case no.746 of 2025



পশ্চিমবঙ্গ সরকার  
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-দাগের তথ্য-



জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	থানা- রাজারহাট
দাগ নং- ৪১৩	শ্রেণী- বাগান	জমির পরিমাণ(এ)- ০.৪৩
সাবেক দাগ নং- ৪১৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
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৩৭৭১ বাগান ০.০৪২৭ ০.০২০০ রেজ্ঞা রিয়েল এস্টেটস প্রাঃ লিঃ  
ডিরেক্টর  
সাং-নিজ

২০২৫ সালের ৭৩৭ নং  
কনভার্সন কেস মূলে ৩৭৭১ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৭২ বাগান ০.০৪২৭ ০.০২০০ রেজ্ঞা এপার্টমেন্টস প্রাঃ লিঃ  
ডিরেক্টর  
সাং-নিজ

২০২৫ সালের ৭৩৯ নং  
কনভার্সন কেস মূলে ৩৭৭২ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৭৩ বাগান ০.০৪২৬ ০.০১০০ এ টি কে কনট্রিস ইনফ্রা এল এল পি  
ডিরেক্টর  
সাং-নিজ

২০২৫ সালের ৭৪১ নং  
কনভার্সন কেস মূলে ৩৭৭৩ নং  
খং-এর ০.০১ একরের মধ্যে  
০.০১ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
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39

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Office of the Block Land & Land Reforms Officer  
---Plot Information---

District North 24 Parganas Block Rajarhat [1507027]  
Mouza Jagadishpur J.L.No 27 P.S. Rajarhat  
Plot no. 413 Classification Bagan Area 0.43 acre  
Sabek Plot No(RS) -413

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
3771	Bagan	0.0427	0.0200	Rexa Real Estate Pvt. Ltd. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3771 vide conversion case no.737 of 2025.
3772	Bagan	0.0427	0.0200	Rexa Apartment Pvt. Ltd. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3772 vide conversion case no.739 of 2025.
3773	Bagan	0.0426	0.0100	ATK Contours Infra LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.01 acre out of 0.01 acre of Khatian no. 3773 vide conversion case no.749 of 2025.



পশ্চিমবঙ্গ সরকার  
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ  
-দাগের তথ্য-



জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	থানা- রাজারহাট
দাগ নং- ৪১৩	শ্রেণী- বাগান	জমির পরিমাণ(এ)- ০.৪৩
মাবেক দাগ নং- ৪১৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৩৭৭৪	বাগান	০.০৪২৬	০.০১০০	এ টি কে হোমস এল এল পি ডিরেক্টর সাং-নিজ	২০২৫ সালের ৭৩০ নং কনভার্সন কেস মূলে ৩৭৭৪ নং খং-এর ০.০১ একরের মধ্যে ০.০১ একর 'পুকুর' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল
৩৭৭৫	বাগান	০.০৪২৬	০.০১০০	প্ল্যাসিড রিয়েলটরস এল এল পি ডিরেক্টর সাং-নিজ	২০২৫ সালের ৭৪৪ নং কনভার্সন কেস মূলে ৩৭৭৫ নং খং-এর ০.০১ একরের মধ্যে ০.০১ একর 'পুকুর' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল
৩৭৭৬	বাগান	০.০৪২৬	০.০২০০	রেফ্রা স্পেসেস প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	২০২৫ সালের ৭৫৪ নং কনভার্সন কেস মূলে ৩৭৭৬ নং খং-এর ০.০২ একরের মধ্যে ০.০২ একর 'পুকুর' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল

~~34~~  
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 Office of the Block Land & Land Reforms Officer  
 ----Plot Information-----

District- North 24 Parganas	Block- Rajarhat	[1507027]
Mouza- Jagadishpur	J.L.No-27	P.S.- Rajarhat
Plot no. 413	Classification- Bagan	Area 0.43 acre
Sabek Plot No(RS). 413		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
3774	Bagan	0.0426	0.0100	ATK Homes LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.01 acre out of 0.01 acre of Khatian no. 3774 vide conversion case no.730 of 2025.
3775	Bagan	0.0426	0.0100	Plasid Realtors LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.01 acre out of 0.01 acre of Khatian no. 3775 vide conversion case no.744 of 2025.
3776	Bagan	0.0426	0.0200	Rexa Spaces PVT. LTD. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3776 vide conversion case no.758 of 2025.



পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-



জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	থানা- রাজারহাট
দাগ নং- ৪১৩	শ্রেণী- বাগান	জমির পরিমাণ(এ)- ০.৪৩
সাবেক দাগ নং- ৪১৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
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৩৭৭৭	বাগান	০.০৪২৭	০.০২০০	রহরা রিয়েলটরস এল এল পি ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৫০ নং  
কনভার্সন কেস মূলে ৩৭৭৭ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৭৮	বাগান	০.০৪২৬	০.০২০০	রেস্টো হাইরাইস প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৫৩ নং  
কনভার্সন কেস মূলে ৩৭৭৮ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৭৯	বাগান	০.০৪২৭	০.০২০০	অশ্বুদ বিল্ডকন প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৫৫ নং  
কনভার্সন কেস মূলে ৩৭৭৯ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

36

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Office of the Block Land & Land Reforms Officer  
---Plot Information---

District North 24 Parganas Block- Rajarhat [1507027]  
Mouza Jagadishpur J.L.No 27 P.S.- Rajarhat  
Plot no. 413 Classification- Bagan Area 0.43 acre  
Sabek Plot No(RS) -413

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
3777	Bagan	0.0427	0.0200	Rahara Realtors LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3777 vide conversion case no.750 of 2025.
3778	Bagan	0.0426	0.0200	Rexa Highrise PVT. LTD. Director Sang Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3778 vide conversion case no.753 of 2025.
3779	Bagan	0.0427	0.0200	Ambud Buildcon PVT. LTD. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3779 vide conversion case no.755 of 2025

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Page5 of 7

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পশ্চিমবঙ্গ সরকার



সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ



-দাগের তথ্য-

জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	থানা- রাজারহাট
দাগ নং- ৪১৩	শ্রেণী- বাগান	জমির পরিমাণ(এ)- ০.৪৩
মাবেক দাগ নং- ৪১৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৩৭৮০	বাগান	০.০৪২৬	০.০২০০	এ টি কে স্টোন ওয়ার্কস এল এল পি ডিরেক্টর সাং-নিজ	
৩৭৮১	বাগান	০.০৪২৬	০.০২০০	এ টি কে ডুয়েলারস এল এল পি ডিরেক্টর সাং-নিজ	2025 সালের 728 নং কনভার্সন কেস মূলে 3780 নং খং-এর 0.02 একরের মধ্যে 0.02 একর 'পুকুর' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল
৩৭৮২	বাগান	০.০৪২৭	০.০২০০	নীলগিরি ইনফ্রা প্রপারটিস এল এল পি ডিরেক্টর সাং-নিজ	2025 সালের 751 নং কনভার্সন কেস মূলে 3781 নং খং-এর 0.02 একরের মধ্যে 0.02 একর 'পুকুর' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল
৩৭৮৩	বাগান	০.২৩২৫	০.১০০০	এ টি কে বোল্ড রিয়েলটি এল এল পি ডিরেক্টর সাং-নিজ	2025 সালের 734 নং কনভার্সন কেস মূলে 3782 নং খং-এর 0.02 একরের মধ্যে 0.02 একর 'পুকুর' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল

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----Plot Information-----

District- North 24 Parganas Mouza- Jagadishpur Plot no.-413 Sabek Plot No(RS). 413	Block- Rajarhat J.L.No-27 Classification- Bagan	[1507027] P.S.- Rajarhat Area-0.43 acre
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Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
3780	Bagan	0.0426	0.0200	ATK Stone Works LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3780 vide conversion case no.728 of 2025.
3781	Bagan	0.0426	0.0200	ATK Dwellers LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3781 vide conversion case no.751 of 2025.
3782	Bagan	0.0427	0.0200	Nilgiri Infra Properties LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3782 vide conversion case no.734 of 2025
3783	Bagan	0.2325	0.1000	ATK Bold Reality LLP Director Sang-Nijo	

পশ্চিমবঙ্গ সরকার



সম্পত্তি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ



-দাগের তথ্য-

জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	থানা- রাজারহাট
দাগ নং- ৪১৩	শ্রেণী- বাগান	জমির পরিমাণ(এ)- ০.৪৩
সাবেক দাগ নং- ৪১৩		

থতিমান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
		১.০০০০	০.৪৩		

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----Plot Information-----

District- North 24 Parganas	Block- Rajarhat	[1507027]
Mouza- Jagadishpur	J.L.No-27	P.S.- Rajarhat
Plot no. 413	Classification- Bagan	Area-0.43 acre
Sabek Plot No(RS). 413		

Khatyan No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
		1.0000	0.43		



পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-



জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	খানা- রাজারহাট
দাগ নং- ৪২৩	শ্রেণী- ডাঙ্গা	জমির পরিমাণ(এ)- ০.৪৪
সাবেক দাগ নং- ৪২৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৩৭৬৫	ডাঙ্গা	০.০৫৫৫	০.০২০০	অম্বুদ প্রপারটিস এল এল পি ডিরেক্টর সাং-নিজ	2025 সালের 726 নং কনভার্সন কেস মূলে 3765 নং খং-এর 0.02 একরের মধ্যে 0.02 একর 'পুকুর' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল
৩৭৬৬	ডাঙ্গা	০.০৫৫৬	০.০৩০০	এ টি কে ব্রিকস এল এল পি ডিরেক্টর সাং-নিজ	2025 সালের 754 নং কনভার্সন কেস মূলে 3766 নং খং-এর 0.03 একরের মধ্যে 0.03 একর 'পুকুর' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল
৩৭৬৭	ডাঙ্গা	০.০৫৫৬	০.০৩০০	এ টি কে চ্যাটেলস রিয়েলটি প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	2025 সালের 740 নং কনভার্সন কেস মূলে 3767 নং খং-এর 0.03 একরের মধ্যে 0.03 একর 'পুকুর' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল

~~42~~  
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---Plot Information---

District- North 24 Parganas	Block- Rajarhat	[1507027]
Mouza- Jagadishpur	J.L.No- 27	P.S.- Rajarhat
Plot no. 423	Classification- Danga	Area-0.44 acre
Sabek Plot No(RS)- 423		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
3765	Danga	0.0555	0.0200	Ambut Properties LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3765 vide conversion case no.726 of 2025.
3766	Danga	0.0556	0.0300	ATK Bricks LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.03 acre out of 0.03 acre of Khatian no. 3766 vide conversion case no.754 of 2025.
3767	Danga	0.0556	0.0300	ATK Chattels Reality Pvt. Ltd. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.03 acre out of 0.03 acre of Khatian no. 3767 vide conversion case no.740 of 2025.



পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-



জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	থানা- রাজারহাট
দাগ নং- ৪২৩	শ্রেণী- ডাঙ্গা	জমির পরিমাণ(এ)- ০.৪৪
সাবেক দাগ নং- ৪২৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
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৩৭৬৮	ডাঙ্গা	০.০৫৫৬	০.০২০০	টি আর ইনফ্রা প্রোজেক্টস প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৪২ নং  
কনভার্সন কেস মূলে ৩৭৬৮ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৬৯	ডাঙ্গা	০.০৫৫৬	০.০২০০	কেজার প্রপারটিস প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৫৭ নং  
কনভার্সন কেস মূলে ৩৭৬৯ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৭০	ডাঙ্গা	০.০৫৫৫	০.০২০০	অশ্বুদ কন্সট্রাকশন এল এল পি ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৪৬ নং  
কনভার্সন কেস মূলে ৩৭৭০ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

~~44~~  
 Dated 20/07/2025

Govt Of West Bengal  
 Office of the Block Land & Land Reforms Officer  
 ---Plot Information---

District North 24 Parganas	Block- Rajarhat	[1507027]
Mouza Jagadishpur	J.L.No 27	P.S. Rajarhat
Plot no. 423	Classification Danga	Area 0.44 acre
Sabek Plot No(RS)--423		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
3768	Danga	0.0556	0.0200	T.R. Infra Projects Pvt. Ltd. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3768 vide conversion case no.742 of 2025.
3769	Danga	0.0556	0.0200	Kezar Properties Pvt. Ltd. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3769 vide conversion case no.757 of 2025.
3770	Danga	0.0555	0.0200	Ambud Construction LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3770 vide conversion case no.746 of 2025.

পশ্চিমবঙ্গ সরকার



সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-



জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	থানা- রাজারহাট
দাগ নং- ৪২৩	শ্রেণী- ডাঙ্গা	জমির পরিমাণ(এ)- ০.৪৪
সাবেক দাগ নং- ৪২৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
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৩৭৭১	ডাঙ্গা	০.০৫৫৫	০.০২০০	রেস্ট্রা রিয়েল এস্টেটস প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৩৭ নং  
কনভার্সন কেস মূলে ৩৭৭১ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৭২	ডাঙ্গা	০.০৫৫৫	০.০২০০	রেস্ট্রা এপার্টমেন্টস প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৩৯ নং  
কনভার্সন কেস মূলে ৩৭৭২ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৭৩	ডাঙ্গা	০.০৫৫৬	০.০৩০০	এ টি কে কনট্রিস ইনফ্রা এল এল পি ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৪৭ নং  
কনভার্সন কেস মূলে ৩৭৭৩ নং  
খং-এর ০.০৩ একরের মধ্যে  
০.০৩ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

48

Transferred copy

Govt Of West Bengal  
Office of the Block Land & Land Reforms Officer  
Plot Information-----

District- North 24 Parganas	Block- Rajarhat	[1507027]
Mouza- Jagadishpur	J.L.No- 27	P.S. Rajarhat
Plot no. 423	Classification- Danga	Area-0.44 acre
Sabek Plot No(RS) -423		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
3771	Danga	0.0555	0.0200	Rexa Real Estate Pvt. Ltd. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3771 vide conversion case no.737 of 2025.
3772	Danga	0.0555	0.0200	Rexa Apartment Pvt. Ltd. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3772 vide conversion case no.739 of 2025.
3773	Danga	0.0556	0.0300	ATK Contours Infra LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.03 acre out of 0.03 acre of Khatian no. 3773 vide conversion case no.749 of 2025.

42

পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-



জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	খানা- রাজারহাট
দাগ নং- ৪২৩	শ্রেণী- ডাঙ্গা	জমির পরিমাণ(এ)- ০.৪৪
সাবেক দাগ নং- ৪২৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	স্বামত্বের/লেসীর বিবরণ	মন্তব্য
৩৭৭৪	ডাঙ্গা	০.০৫৫৬	০.০৩০০	এ টি কে হোমস এল এল পি ডিরেক্টর সাং-নিজ	

২০২৫ সালের ৭৩০ নং  
কনভার্সন কেস মূলে ৩৭৭৪ নং  
খং-এর ০.০৩ একরের মধ্যে  
০.০৩ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৭৫	ডাঙ্গা	০.০৫৫৬	০.০৩০০	প্ল্যাসিড রিয়েলটরস এল এল পি ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৪৪ নং  
কনভার্সন কেস মূলে ৩৭৭৫ নং  
খং-এর ০.০৩ একরের মধ্যে  
০.০৩ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৭৬	ডাঙ্গা	০.০৫৫৫	০.০৩০০	রেক্সা স্পেসেস প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৫৪ নং  
কনভার্সন কেস মূলে ৩৭৭৬ নং  
খং-এর ০.০৩ একরের মধ্যে  
০.০৩ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

48

Duplicated copy

Govt Of West Bengal  
Office of the Block Land & Land Reforms Officer  
---Plot Information---

District North 24 Parganas	Block- Rajarhat	[1507027]
Mouza Jagadishpur	J.L.No 27	P.S. Rajarhat
Plot no. 423	Classification- Danga	Area-0.44 acre
Sabek Plot No(RS)-423		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
3774	Danga	0.0556	0.0300	ATK Homes LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.03 acre out of 0.03 acre of Khatian no. 3774 vide conversion case no.730 of 2025.
3775	Danga	0.0556	0.0300	Plasid Realtors LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.03 acre out of 0.03 acre of Khatian no. 3775 vide conversion case no.744 of 2025.
3776	Danga	0.0555	0.0300	Rexa Spaces PVT. LTD. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.03 acre out of 0.03 acre of Khatian no. 3776 vide conversion case no.758 of 2025



পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-



জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	থানা- রাজারহাট
দাগ নং- ৪২৩	শ্রেণী- ডাঙ্গা	জমির পরিমাণ(এ)- ০.৪৪
সাবেক দাগ নং- ৪২৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৩৭৭৭	ডাঙ্গা	০.০৫৫৫	০.০২০০	রহরা রিয়েলটরস্ এল এল পি ডিরেক্টর সাং-নিজ	

2025 সালের 750 নং  
কনভার্সন কেস মূলে 3777 নং  
খং-এর 0.02 একরের মধ্যে  
0.02 একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৭৮	ডাঙ্গা	০.০৫৫৬	০.০৩০০	রেক্সা হাইরাইস প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	
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2025 সালের 753 নং  
কনভার্সন কেস মূলে 3778 নং  
খং-এর 0.03 একরের মধ্যে  
0.02 একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৭৯	ডাঙ্গা	০.০৫৫৫	০.০২০০	অম্বুদ বিল্ডকন প্রাঃ লিঃ ডিরেক্টর সাং-নিজ	
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2025 সালের 755 নং  
কনভার্সন কেস মূলে 3779 নং  
খং-এর 0.02 একরের মধ্যে  
0.02 একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

~~NO~~  
*Amended copy*

Govt Of West Bengal  
 Office of the Block Land & Land Reforms Officer

----Plot Information----

District- North 24 Parganas	Block- Rajarhat	[1507027]
Mouza- Jagadishpur	J.L.No 27	P.S. Rajarhat
Plot no. 423	Classification- Danga	Area 0.44 acre
Sabek Plot No(RS)-423		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
3777	Danga	0.0555	0.0200	Rahara Realtors LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3777 vide conversion case no.750 of 2025.
3778	Danga	0.0556	0.0300	Rexa Highrise PVT. LTD. Director Sang Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.03 acre of Khatian no. 3778 vide conversion case no.753 of 2025.
3779	Danga	0.0555	0.0200	Ambud Buildcon PVT. LTD. Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3779 vide conversion case no.755 of 2025.



জেলা- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	[১৫০৭০২৭]
মৌজা- জগদীশপুর	জে.এল.নং- ২৭	থানা- রাজারহাট
দাগ নং- ৪২৩	শ্রেণী- ডাঙ্গা	জমির পরিমাণ(এ)- ০.৪৪
সাবেক দাগ নং- ৪২৩		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৩৭৮০	ডাঙ্গা	০.০৫৫৬	০.০২০০	এ টি কে স্টোন ওয়ার্কস এল এল পি ডিরেক্টর সাং-নিজ	

২০২৫ সালের ৭২৪ নং  
কনভার্সন কেস মূলে ৩৭৮০ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৮১	ডাঙ্গা	০.০৫৫৬	০.০৩০০	এ টি কে ডুয়েলারস এল এল পি ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৫১ নং  
কনভার্সন কেস মূলে ৩৭৮১ নং  
খং-এর ০.০৩ একরের মধ্যে  
০.০৩ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

৩৭৮২	ডাঙ্গা	০.০৫৫৫	০.০২০০	নীলগিরি ইনফ্রা প্রপারটিস এল এল পি ডিরেক্টর সাং-নিজ	
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২০২৫ সালের ৭৩৪ নং  
কনভার্সন কেস মূলে ৩৭৮২ নং  
খং-এর ০.০২ একরের মধ্যে  
০.০২ একর 'পুকুর' তে শ্রেণী  
পরিবর্তনের অনুমোদন দেওয়া  
হল

১.০০০০	০.৪৪
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58  
  
 Govt Of West Bengal  
 Office of the Block Land & Land Reforms Officer  
 --- Plot Information ---

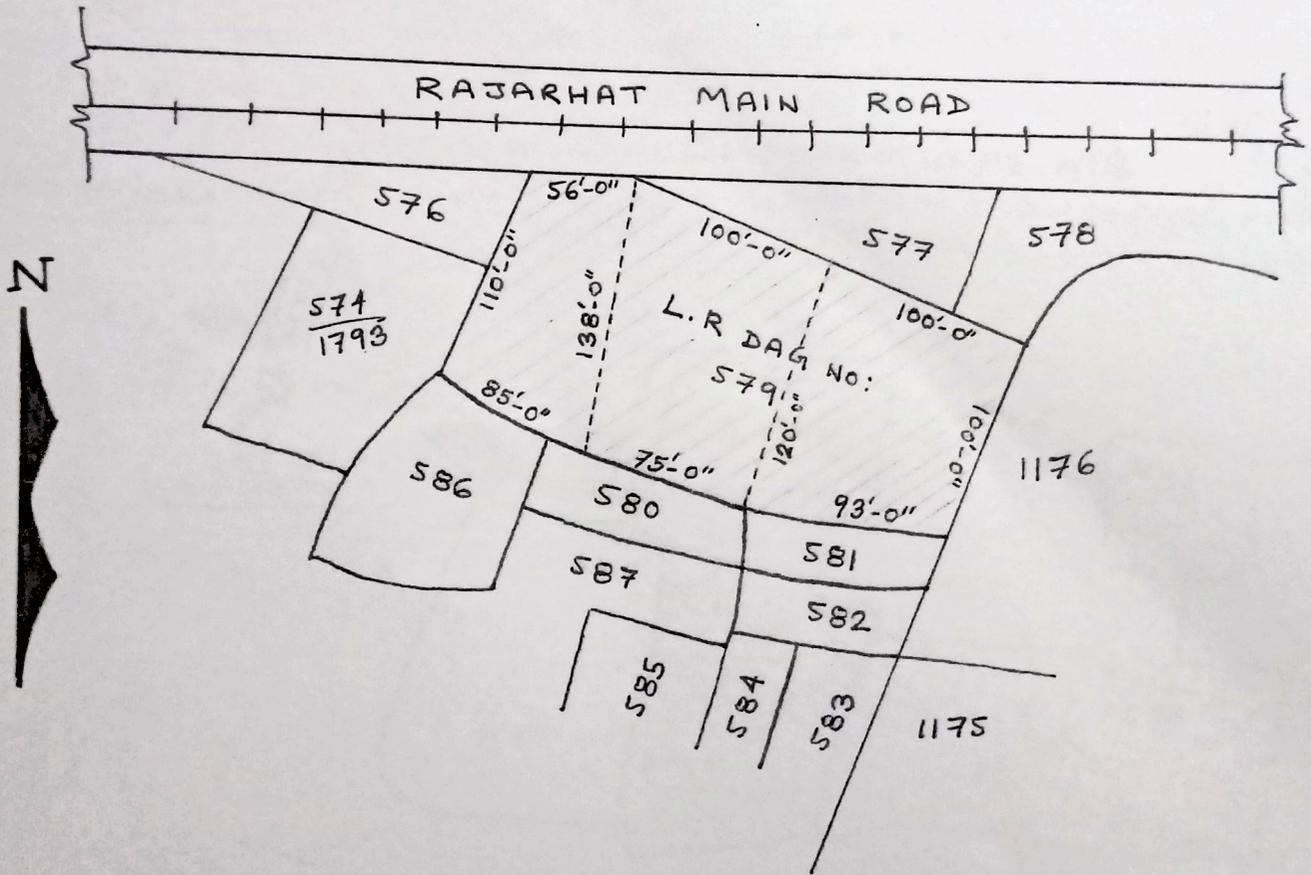
District North 24 Parganas	Block Rajarhat	[1507027]
Mouza Jagadishpur	J.L.No 27	P.S.- Rajarhat
Plot no. 423	Classification Danga	Area-0.44 acre
Sabek Plot No(RS).-423		

Khatian No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
3780	Danga	0.0556	0.0200	ATK Stone Works LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3780 vide conversion case no.728 of 2025.
3781	Danga	0.0556	0.0300	ATK Dualers LLP Director Sang Nijo	Accord sanction for conversion of Land to pukur measuring 0.03 acre out of 0.03 acre of Khatian no. 3781 vide conversion case no.751 of 2025.
3782	Danga	0.0555	0.0200	Nilgiri Infra Properties LLP Director Sang-Nijo	Accord sanction for conversion of Land to pukur measuring 0.02 acre out of 0.02 acre of Khatian no. 3782 vide conversion case no.734 of 2025.
			1.0000	0.44	

5X

SITE PLAN OF L.R DAG NO: 579 OF MOUZA: RECKJOANI,  
J.L NO: 13, P.S : RAJARHAT, DIST : 24 PGS (N), UNDER  
BISHNUPUR-I GRAM PANCHAYET.

"NOT TO SCALE"



*P. Brahm.*

**AMIN**  
**B.L. & L.R.O. RAJARHAT**  
**NORTH 24 PARGANAS**

~~5X~~

SITE PLAN OF LR PLOT NO. 413 & 423 OF MOUZA: JAGTA BISHNUPUR  
J.L NO. 27. UNDER RAJARHAT BISHNUPUR-I GRAM PANCHAYET, P.S  
RAJARHAT, KOL - 700135

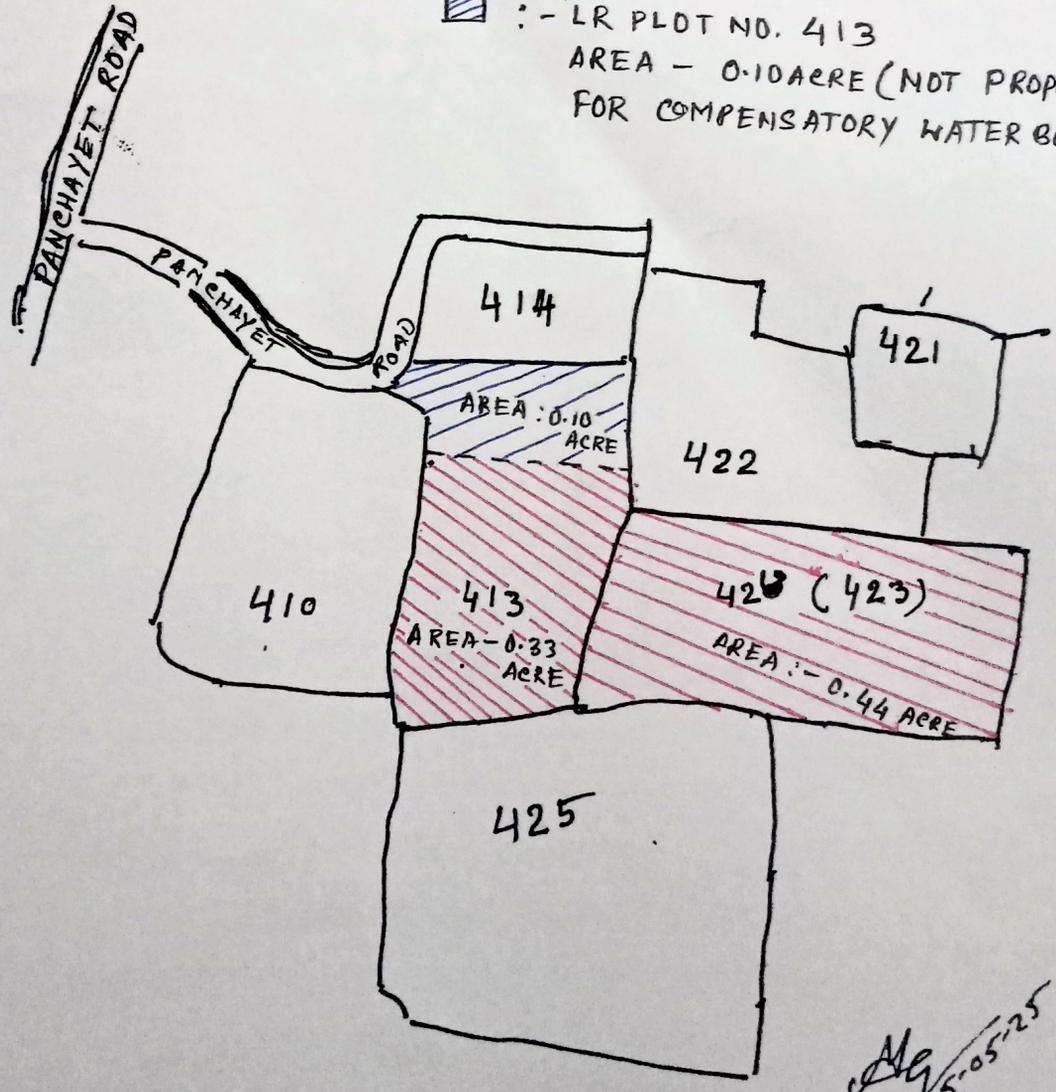


NOT TO SCALE

 i) LR PLOT NO. 413(P) - 0.33 ACRE  
 OUT OF TOTAL 0.43 ACRE OF THIS  
 PLOT CONVERTED TO COMPENSATORY  
 WATER BODY.

ii) LR PLOT NO. 423 - 0.44 ACRE  
 (TOTAL) LAND OF THIS PLOT  
 CONVERTED TO COMPENSATORY  
 WATER BODY.

 :- LR PLOT NO. 413  
 AREA - 0.10 ACRE (NOT PROPOSED  
 FOR COMPENSATORY WATER BODY)



*AMIN*  
 05-05-25

**AMIN**  
**B.L. & L.R.O. RAJARHAT**  
 NORTH...



**GPS Map Camera**

**Kanjialpara, West Bengal, India**  
**144, Rajarhat Main Rd, Raigachi, Newtown, Kanjialpara,**  
**West Bengal 700135, India**  
**Lat 22.632643° Long 88.478966°**  
**13/05/25 01:55 PM GMT +05:30**



Google



GPS Map Camera

Kanjialpara, West Bengal, India

144, Rajarhat Main Rd, Raigachi, Newtown, Kanjialpara,

West Bengal 700135, India

Lat 22.632646° Long 88.478972°

13/05/25 01:55 PM GMT +05:30



Google

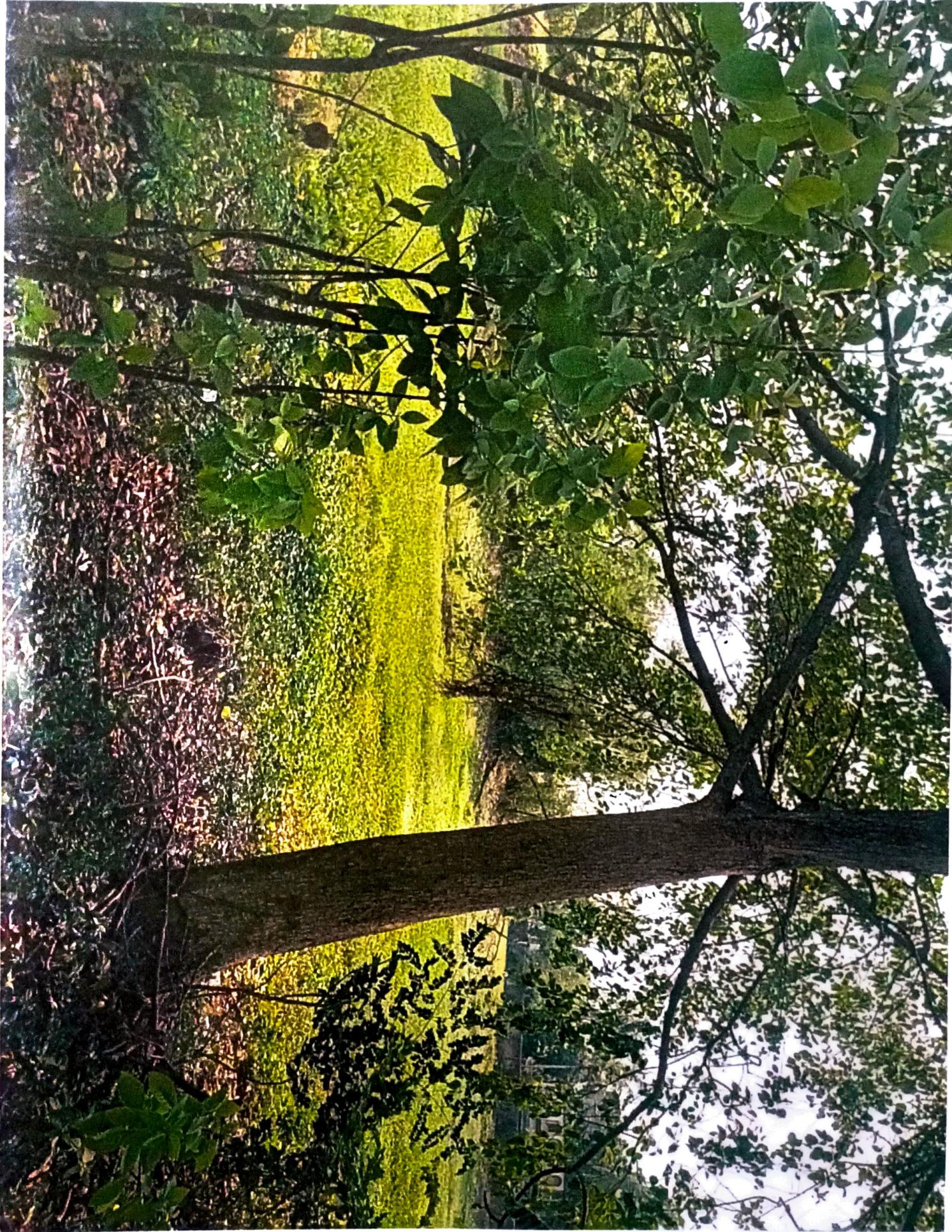


GPS Map Camera

Kanjialpara, West Bengal, India  
144, Rajarhat Main Rd, Raigachi, Newtown, Kanjialpara,  
West Bengal 700135, India  
Lat 22.632567° Long 88.478924°  
13/05/25 01:50 PM GMT +05:30







# The Kolkata Gazette



सत्यमेव जयते

Extraordinary  
Published by Authority

ASVINA 2]

THURSDAY, SEPTEMBER 24, 2009

[SAKA 1931

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc

## GOVERNMENT OF WEST BENGAL

Land and Land Reforms Department

Land Reforms Branch

Writers' Buildings, Kolkata - 700 001

### NOTIFICATION

No. 4296-LR / 1A-05/07 GE(M), the 17th September, 2009. – In exercise of the power conferred by clause (4) of section 2 of the West Bengal Land Reforms Act, 1955 (West Ben. Act X of 1956) and in supersession of all earlier notifications on the subject-matter, the Governor is pleased hereby to appoint, with immediate effect, the officers mentioned in column (2) of Table below to discharge the functions of a Collector in respect of the conversion cases i.e. change of area, character or use of land under section 4C of the said Act, within the jurisdiction mentioned in column (3) of the said Table against each of such officers:-

Table

Sl. No.	Officers	Jurisdiction
(1)	(2)	(3)
1.	Block Land and Land Reforms Officer	conversion of agricultural land, not exceeding 0.10 acre, for non-agricultural purpose including homestead as well as for commercial and industrial purpose and <i>vice versa</i> ;
2.	Sub-divisional Land and Land Reforms Officer	conversion of agricultural land, exceeding 0.10 acre but not exceeding 1.00 acre, for non-agricultural purpose including homestead as well as for commercial and industrial purpose and <i>vice versa</i> ;
3.	District Land and Land Reforms Officer	all other cases not shown in column (3) of serial Nos 1 and 2 above.

By Order of the Governor.

DR. P. K. AGRAWAL,  
Commissioner General, Land Reforms and  
Additional Chief Secy. to the Govt. of West Bengal

62

Registered No. WB/SC-247

No. WB(Part-I)/2009/SAR-341

**The**



**Kolkata** **Gazette**

सत्यमेव जयते

*Extraordinary*  
Published by Authority

ASVINA 2]

THURSDAY, SEPTEMBER 24, 2009

[SAKA 1931

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**GOVERNMENT OF WEST BENGAL**

Land and Land Reforms Department

Land Reforms Branch

Writers' Buildings, Kolkata - 700 001

**NOTIFICATION**

No.4297-LR/1A-05/07 GE(M), the 17th September, 2009.— WHEREAS the draft amendments was published as required by sub-section (1) of section 60 of the West Bengal Land Reforms Act, 1955 (West Ben. Act X of 1956) (hereinafter referred to as the said Act) vide notification No. 2969-LR/1A-05/07 GE(M), dated the 1st day of July, 2009, in the *Kolkata Gazette, Extraordinary*, dated the 1st day of July, 2009, inviting objections and suggestions from all persons likely to be affected thereby, within fifteen dates from the date of its publication;

AND WHEREAS no objections or suggestions have been received by the State Government till date;

NOW, THEREFORE, in exercise of the power conferred by section 60 of the said Act, the Governor is pleased hereby to make, with immediate effect, the following amendments in the West Bengal Land Reforms Rules, 1965, as subsequently amended (hereinafter referred to as the said rules), namely:-

*Amendments*

In the said rules, -

(1) for rule 5A, *substitute* the following rule:-

**"5A. Manner of change of character, conversion or alteration in mode of use of land held by raiyat.**

(1) Any *raiyyat* intending to change the character, convert or alter the mode of use of any land held by him, shall make an application to the officer concerned empowering, in writing, to discharge the function of the Collector of such change, conversion or alteration under section 4C, in Form 1A and shall be accompanied by such documents as mentioned in the said Form 1A.

(2) If the application as mentioned in sub-rule (1) relates to permission for change, conversion or alteration of any land having water body of any description or size, such application shall be accompanied by an affidavit in Form 1B for creation of compensatory water body of equal or larger size of such water body which is sought to be changed, converted or altered in the same *mouza* or in the adjoining *mouza*.



- (3) The Block Land and Land Reforms Officer shall dispose of the application as mentioned in sub-rule (1) relating to conversion of agricultural land not exceeding 0.10 acre, for non-agricultural purpose including homestead as well as for commercial and industrial purposes and *vice versa*.
- (4) The Sub-divisional Land and Land Reforms Officer shall dispose of the application as mentioned in sub-rule (1) relating to conversion of agricultural land exceeding 0.10 acre but not exceeding 1.00 acre, for non-agricultural purpose including homestead as well as for commercial and industrial purpose and *vice versa*.
- (5) The District Land and Land Reforms Officer shall dispose of the application as mentioned in sub-rule (1) for conversion of land for all other purposes including water bodies as specified above.
- (6) After receiving the application as mentioned in sub-rule (1), the Block Land and Land Reforms Officer may himself conduct necessary inquiry or may cause it to be done by the Revenue Officer attached to his office to ascertain if the applicant is *bona fide* holder of the land sought to be changed, converted or altered and all the persons having interest in such land have joined in the application, and as well as in all cases, to ascertain the followings:-
- (a) if the proposed change of character, conversion or alteration in the mode of use of a land is likely to cause inconvenience to the residents of the surrounding area;
  - (b) if the proposed change of character, conversion or alteration in the mode of use of a land will interfere with the normal agricultural activities in the surrounding area;
  - (c) if the proposed change of character, conversion or alteration in the mode of use of a land will in any way hamper the public easement recorded in respect of such land;
  - (d) if there is any *bargadar* in respect of the land sought to be changed, converted or altered;
  - (e) if such permission is in any way prejudice the application of the provision of sub-section (3) of section 6 of the West Bengal Estates Acquisition Act, 1953 (West Ben. Act I of 1954) or the provisions of the Urban Land (Ceiling and Regulation) Act, 1976 (33 of 1976), or the provisions of the West Bengal Town and Country (Planning and Development) Act, 1979 (West Ben. Act XIII of 1979) or the provisions of the East Kolkata Wetland (Conservation and Management) Act, 2006 (West Ben. Act VII of 2006), if applicable.
- (7) No field enquiry shall be conducted without giving at least 7 days' notice to the applicant specifying the date and time of such enquiry.
- (8) On receiving the application as mentioned in sub-rule (1), the Sub-divisional Land and Land Reforms Officer or the District Land and Land Reforms Officer, as the case may be, shall obtain necessary report from the Block Land and Land Reforms Officer who will conduct all such enquiry or enquiries as stated in sub-rule (7).
- (9) Where the application as mentioned in sub-rule (1) relates to permission for conversion of any land having water body of any description or size, the Block Land and Land Reforms Officer shall also be asked to conduct necessary inquiry to ascertain if the person holding the land identified for creation of compensatory water body has permanent and transferable right, title and possession over such land and is agreeable for necessary transfer of such land for creation of compensatory water body therein. The District Land and Land Reforms Officer shall get the required report of the Block Land and Land Reforms Officer directly to save time.
- (10) As soon as necessary inquiry is completed, notice shall be issued to the applicant concerned and *bargadar*, if any and all other persons interested in such land or affected in any way for giving them an opportunity of being heard specifying the date and time when such hearing shall be taken, and the date so fixed shall not be extended except in the deserving cases duly recorded the reasons thereof in the relevant order sheet of the case record. If there is *bargadar* on the land, no permission for conversion of land may be granted save and except the cases where permission for conversion relates to such purposes as stated in the proviso to sub-section (5) of section 20B of the Act and written confirmation from the *bargadar* is submitted by the applicant concerned to the effect that he has been properly compensated in accordance with the said proviso to sub-section (5).

(11) The Block Land and Land Reforms Officer or the Sub-divisional Land and Land Reforms Officer or the District Land and Land Reforms Officer, as the case may be, shall after considering the facts and circumstances of the case and after giving the applicant and other concerned persons including *bargadar*, if any, an opportunity of being heard, by order in writing, either reject the application or direct change, conversion or alteration as sought for on the following terms and conditions and such other terms and conditions as he may think necessary:-

- (a) that the order directing change, conversion or alteration is without prejudice to any of the provisions of Chapter-IIB of the said Act;
- (b) that the order directing change, conversion or alteration is without prejudice to the provision of subsection (3) of section 6 of the West Bengal Estates Acquisition Act, 1953 (West Ben. Act I of 1954);
- (c) that where the land is situated within any urban agglomeration within the meaning of the Urban Land (Ceiling and Regulation) Act, 1976 (33 of 1976), the order directing change, conversion or alteration is without prejudice to the provisions of the said Act;
- (d) that where the land is situated within the jurisdiction of a Development Authority constituted under the West Bengal Town and Country (Planning and Development) Act, 1979 (West Ben. Act XIII of 1979), the order directing change, conversion or alteration is without prejudice to the provisions of the said Act;
- (e) that where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Ben. Act VII of 2006), the order directing change, conversion or alteration is without prejudice to the provisions of the said Act;
- (f) that where the object of change or conversion is to use the land for a purpose for which approval or permission or licence from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or licence from such authority as soon as the order granting change or conversion as sought for is made; and
- (g) that where the application relates to permission for change, conversion or alteration of any land having water body, the order directing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion or alteration as sought for is made.

(12) While directing change, conversion or alteration of any land having water body of any description or size the District Land and Land Reforms Officer shall also ask the applicant concerned in writing to produce documents showing that compensatory water body has been created within the stipulated period of time after having the identified land transferred formally from the person concerned holding such land and such document shall have to be submitted within a period of 15 days after expiry of the stipulated period of 90 days for creation of such compensatory water body failing which the order issued for change, conversion or alteration of the land having water body shall be cancelled by the District Land and Land Reforms Officer who may also make an order directing the applicant concerned for restoration of the water body if already changed or converted within a period of 90 days from the date of issuance of such direction at his own cost and report compliance thereof to the District Land and Land Reforms Officer:

Provided that the District Land and Land Reforms Officer shall not make any order directing change, conversion or alteration of any land having water body unless he has made a prior consultation in writing with the Fisheries Department and the Environment Department at the block or regional level for obtaining necessary clearance in this regard:

Provided further that if the applicant concerned produces necessary clearance certificate obtained from the aforesaid Departments of the State Government before the District Land and Land Reforms Officer, no such consultation is required for making necessary order directing change, conversion or alteration of land having water body for which permission is sought for.

(13) If the District Land and Land Reforms Officer on enquiry finds that the direction for restoration of the water body in question has not been complied with he shall take action for such restoration and realise the cost for restoration from the applicant concerned. In case of failure to pay the cost of restoration, the District Land and Land Reforms Officer may realise the cost as a public demand in accordance with the provisions of the Bengal Public Demands Recovery Act, 1913 (Ben. Act III of 1913).

(14) Every application relating to change, conversion or alteration in the mode of use of any land shall be disposed of by written order either rejecting such application or directing such change, conversion or alteration, as the case may be, within a period of not exceeding 90 days from the date of receiving such application and in case disposal of an application can not be made within the said period of 90 days, reasons thereof shall be recorded in the relevant order sheet of the case record.

(15) Every application relating to change, conversion or alteration of any land having water body shall be disposed of by written order either rejecting such application or directing such change, conversion or alteration, as the case may be, within a period not exceeding 120 days from the date of receiving such application and in case disposal of such application cannot be made within the said period of 120 days, reasons thereof shall be recorded in the relevant order sheet of the case record.

(16) In respect of every order directing change, conversion or alteration of any land –

- (a) in case of land without having any water body, it has to be specified that such change, conversion or alteration shall take effect from the date of issuance of such order; and
- (b) in case of land having any water body, it has to be specified that such change, conversion or alteration shall take effect from the date of conversion of water body or from such date as may be stated in such order.”;

(2) after Form 1, *insert* the following Forms:–

“FORM 1A

**Application for change of character, conversion or alteration in the mode of use of land**

(See sub-rule (1) of rule 5A)

FROM: .....

.....

.....

[State Name and Address of the applicant(s)]

To: The District Land and Land Reforms Officer/  
Sub-divisional Land and Land Reforms Officer/  
Block Land and Land Reforms Officer.

Sub: Application for permission for change of character, conversion or alteration in the mode of use of land.

Sir,

I/We have the honour to apply for permission for change of character, conversion or alteration in the mode of use of the land/land having water body for the purpose of .....

2. The particulars of the land/land having water body with respect to which such permission is required are furnished below:–

- (1) Name of the District : .....
- (2) Name of the Block : .....
- (3) Name of the police station : .....
- (4) Name of the *mouza* : .....
- (5) Jurisdiction List No. : .....

- (6) *Khatian* No. (R.S. & L.R.) :
- (7) Plot No. (R.S. & L.R.) :
- (8) Area of the Plot (R.S. & L.R.) :  
[If part plot, specify the area and portion]
- (9) Existing Classification of the Plot :

3. The following documents, in duplicate, are enclosed with this application:-

- (1) Copy of mutation certificate or copy of current record-of-rights.
- (2) Copy of current rent receipt.
- (3) Sketch map showing the plot in question with side measurement and its surroundings including approach road (may not be to the scale).
- (4) Affidavit for creation of compensatory water body.  
(Applicable in cases where the application relates to change or conversion of the land having water body of any description or size)
- (5) Copy of no objection certificate of the West Bengal Pollution Control Board.  
(Applicable only in such cases wherever such certificate is required)
- (6) Copy of the Detailed Project Report (DPR) duly vetted by the Competent Authority.  
(Applicable only in cases where the application relates to change, conversion or alteration of land for industrial, commercial or housing complex).

4. I/We also declare and undertake -

- (1) That the land, in question shall be used strictly for the purpose for which such permission shall be granted;
- (2) That there is no *bargadar*, in the land, in question;
- (3) That no work shall be done on the land, in question that may lead to conversion of the same unless permission as sought for is granted;
- (4) that necessary approval or permission or licence shall be obtained from the appropriate authority as required for execution of the work on the land, in question, as soon as permission for conversion as sought for is granted;

5. I/We further declare -

- (1) That the land, in question is under peaceful possession of myself / ourselves and it is free from all encumbrances;
- (2) That the land, in question is not involved in any proceeding for vesting under the provisions of any law;
- (3) That the land, in question is not involved in any court case which prohibits such conversion, change or alteration in the mode of use of the land.

6. I/We also declare and undertake that in case it is proved at any point of time that the documents furnished and the statements made hereinabove are not true and correct. I/We am/are liable for any legal action which will be taken by the competent authority in this regard including cancellation of order granting change of character, conversion or alteration in the mode of use of land as sought for.

Encl: As stated above:

Yours faithfully

Place:  
Date :

(Full signature of the applicant(s)  
with seal, if any.)

## FORM 1B

## AFFIDAVIT

[See sub-rule (2) of rule 5A]

I/We do hereby solemnly affirm and declare as follows:-

- (1) That I/we undertake to create compensatory water body of equal or larger size of the water body which is sought to be changed, converted or altered.
- (2) That I/we undertake to create such compensatory water body on the land details of which are furnished below:-
  - (a) Name of the District :
  - (b) Name of the police station :
  - (c) Name of the *mouza* :
  - (d) Jurisdiction List No. :
  - (e) *Khatian* No. (R.S. & L.R.) :
  - (f) Plot No. (R.S. & L.R.) :
  - (g) Area of the Plot (R.S. & L.R.) :  
[If part plot, specify the area and portion]
  - (h) Existing Classification of the plot :
- (3) That I/we undertake to create such compensatory water body on the land, in question within a period of 90 days from the date of issue of the order granting change, conversion or alteration of the water body as sought for.
- (4) That I/we undertake to maintain the water body as so created in proper and appropriate manner.
- (5) That I/we undertake to submit before the District Land and Land Reforms Officer the documents showing creation of compensatory water body within a period of 15 days after expiry of the stipulated period of 90 days for creation of such compensatory water body.
- (6) That I/we undertake that in case of failure to create such compensatory water body within the stipulated period of 90 days I/we shall not raise any objection for cancellation of the order granting change, conversion or alteration of the water body for which permission is sought for.
- (7) I/We also undertake to restore the said water body at my/our own cost if already changed, converted or altered within a period of 90 days from the date of issue of direction by the District Land and Land Reforms Officer for such restoration.
- (8) I/We further undertake to pay restoration cost as and when the same may be asked for to pay by the District Land and Land Reforms Officer.

Date:

(Full signature of the applicant(s) with seal, if any)

Identified by me.

(Advocate).".

By Order of the Governor,

DR. P. K. AGRAWAL,  
 Commissioner General, Land Reforms and  
 Additional Chief Secy. to the Govt. of West Bengal.

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION  
NO.65/2025/EZ**

In The Matter of:-

Narattam Datta Ray

..... Applicant

- Versus-

State of West Bengal & Ors.

... Respondent(s)



**REPORT OF THE FACT FINDING  
COMMITTEE ON AFFIDAVIT ON  
BEHALF OF RESPONDENT NUMBER 01,  
THE DISTRICT MAGISTRATE &  
COLLECTOR, NORTH (24) PARGANAS,  
AT BARASAT**

Filed by:

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